

GOVERNMENT OF INDIA  
MINISTRY OF TRIBAL AFFAIRS  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO- 783**  
TO BE ANSWERED ON- 26/07/2023

**FUND SANCTIONED AND RELEASED UNDER ARTICLE 275(1) TO THE STATE OF ASSAM**

783 Shri Rwngrwa Narzary:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) the details of Inter-State Allocation of fund and implementation of programme under proviso to Article 275(1) of the Constitution of India during this fiscal year 2023-2024; and

(b) fund sanctioned and released to the State of Assam under article 275(1) for the year 2020-2021, 2021-2022, 2022-2023, the details thereof?

**ANSWER**

MINISTER OF STATE FOR TRIBAL AFFAIRS  
(SMT. RENUKA SINGH SARUTA)

**(a):** As per the extant guidelines under Proviso to Article 275(1) of the Constitution of India, allocation of funds among States are made primarily based on proportion of ST population in the State (2/3rd Weightage) and 1/3rd weightage is given to tribal dominated area in that state. However, actual release of fund to States is subject to submissions of utilization certificates, Progress Report in terms of GFR provisions and other requisite documents.

During the current financial year, till date, Rs.105.97 Cr has been released to various states towards committed liabilities under Proviso to Article 275(1) of the Constitution of India.

**(b):** The details of funds approved and released to the State of Assam under Proviso to Article 275(1) of the Constitution for the year 2020-2021, 2021-2022, 2022-2023 are as under:

**(Rs. in lakh)**

2020-21		2021-22		2022-23	
Fund approved	Total Release	Fund approved	Total Release	Fund approved	Total Release
4592.37	4592.37	2570.00	2570.000	2300.00	2300.00

\*\*\*\*\*